

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 105
(IB)-557(ND)2020
New IA-2852/2022

IN THE MATTER OF:

M/s. Bright Cove Goods ... **Applicant/Petitioner**

Versus

M/s. Adjoin Dream Projects & Agro Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 06.07.2022

CORAM:

SHRI. DHARMINDER SINGH,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Arpita Mandal

For the Respondent : Adv Rohit Yadav

For the IRP : Adv. Jaswant Singh

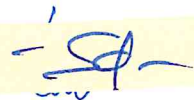
ORDER

IA-2852/2022: This IA has been moved under Section 12A of IBC. Ld. Counsel for the Applicant is present and submits that matter has been settled between the parties. Form-FA is placed on record at page No. 35 of the Application. It has been submitted that all dues of IRP has been paid. Withdrawal of IB-557/ND/2020 is allowed and accordingly, the Respondent/CD is released from the rigors of the CIRP proceedings. IRP stands discharged.

IA-2852/2022 stands disposed of along with the IB-557/ND/2020.



(L.N. GUPTA)
MEMBER (T)



(DHARMINDER SINGH)
MEMBER (J)